

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No.111 & 13 Ors./ (MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017

NAME OF THE PARTIES: M/s. Raj Oil Mills Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Jyoti N. Khod'a Prachin (Company Secretary)	Partner at KNK & Co. LLP (On behalf of Appr No. 21)	
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ORDER

Application No.111 & 13 Ors/73(4)/NCLT/MB/MAH/2017

1. Learned Representatives of Depositor is present.
2. However, section 10 application of the Company has been admitted by this Tribunal in July, 2017, hence a question has been raised whether these Depositors can claim their amount before the IRP or not?
3. To answer this question, time is granted to the Representative. Adjourned to **20.10.2017 at 02.30 p.m.**

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

Date : 20.09.2017

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Sd/-

M.K. SHRAWAT
Member (Judicial)